FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF FIZZY FOODLABS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FIZZY FOODLABS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	06/08/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC – MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122MH2012PTC234194
5.	Address of the registered office and principal office (if any) of corporate debtor	H. NO. 1861/A GROUND FLOOR, SURVEY NO. 48/3-48/7 PAI, VILLAGE WALSHIND, NASHIK HIGHWAY BHIWANDI THANE MH 421302 IN
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 18th September, 2019 Order Received : 20th September 2019
7.	Estimated date of closure of insolvency resolution process	18-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Suresh Chandra Jena IP Reg No : IBBI/IPA-001/IP-P-01540/2019- 2020/ 12473
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Ruby Isle, Royal Palms, Aarey Milk Colony, Goregaon East, Mumbai – 400065 Email: suresh.jena58@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	501, Ruby Isle, Royal Palms, Aarey Milk Colony, Goregaon East, Mumbai – 400065 Email: suresh.jena58@gmail.com
11.	Last date for submission of claims	04-10-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Fizzy Foodlabs Private Limited**on **18th September, 2019.**

The creditors of **Fizzy Foodlabs Private Limited**, are hereby called upon to submit their claims with proof on or before **4th October 2019**to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the classin Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : **SURESH CHANDRA JENA**
Date and Place : **MUMBAI – 21-09-2019**